

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 304 OF 2018 &
IA NOS. 1276 & 1390, 1875 OF 2018**

Dated : 25th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Spentex Industries Limited Appellant(s)
Versus
Madhya Pradesh Electricity Regulatory Commission & Respondent(s)
Anr.**

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Ambuj Dixit

Counsel for the Respondent(s) : Mr. Alok Shankar
Mr. Mahip Singh for R-1
Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan for R-2

ORDER

**IA No. 1276 of 2018
*(exemption from filing certified copy of impugned order)***

IA is allowed.

**IA No. 1390 of 2018
*(Substituting the name of the Appellant)***

IA is allowed, subject to the amendment to be carried out within 10 days i.e. on or before 08.03.2019.

IA NO. 1875 of 2018

(Application for condonation of delay in filing written submission)

For the reasons set out in the application explaining 21 days' delay in filing written submission, the same is accepted as we find it satisfactory and sufficient cause has been made out. Hence, 21 days' delay in filing written submission is condoned and the written submission is taken on record.

The application is disposed of.

APPEAL NO. 304 OF 2018

Learned Counsel for the Appellant seeks four weeks' time to file rejoinder. He may file the same on or before 25.03.2019 with advance copy to the other side.

List the matter on **10.05.2019**. Meanwhile pleadings may be completed.

(S.D. Dubey)
Technical Member

js/pk

(Justice Manjula Chellur)
Chairperson